

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH NEW DELHI**

**OA No. 2334/2019**

**This the 7<sup>th</sup> day of October, 2019**

**Hon'ble Mr. S.N. Terdal, Member (J)**

**Hon'ble Mr. Pradeep Kumar, Member (A)**

Achutananda Nayak,  
Aged about 59 years,  
S/o Late Sh. Dharanidhar Nayak,  
R/o Quarters No. 51, Block A,  
Pandara Road Flats  
New Delhi 110003  
(Presently working as Senior  
Principal Private Secretary,  
Central Administrative Tribunal,  
Principal Bench,  
61/35, Copernicus Marg,  
New Delhi-110001)

....Applicant

(By Advocate: Shri G.D. Chawla for Ms. Harvinder Oberoi)

**Versus**

1. Union of India,  
Represented through the  
Secretary to the Government of India,  
Department of Personnel & Training,  
North Block, New Delhi.
2. Secretary to the Govt. of India,  
Department of Expenditure,  
M/o Finance,  
North Block, New Delhi
3. Central Administrative Tribunal,  
Through its Principal Registrar  
Principal Bench,  
61/35, Copernicus Marg,  
New Delhi-110001

... Respondents

(By advocate: Shri Hanu Bhaskar)

**ORDER (ORAL)****By Hon'ble Mr. S.N. Terdal, Member (J),**

The applicant, who is working as Senior Principal Private Secretary under the 3<sup>rd</sup> respondent, filed the O.A. seeking the following relief(s):-

*"The applicant humbly prays that the Hon'ble Tribunal may graciously be pleased to direct respondent Nos. 1 and 2 to consider the applicant's representation dated 16.01.2019 (Annexure A-1) as well as the proposal submitted by respondent No. 3 for upgradation of the single post of Sr. P.P.S. to the level of P.S.O. in the Central Administrative Tribunal and to take appropriate decision in the background of historical parity of the Stenographers cadre of the Central Administrative Tribunal with its counterpart-CSSS, by passing a reasoned and speaking order within a short period to be stipulated by the Hon'ble Tribunal."*

2. It is submitted that the applicant made Annexure A-I, representation dated 16.01.2019, ventilating his grievance to the respondents. However, no orders have been passed thereon till date.
  
3. In the circumstances, the O.A. is disposed of without going into the merits of the case, by directing the respondents to consider the said Annexure A-I, representation dated 16.01.2019 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 2 months from the date of receipt of a certified copy of this order. No order as to costs.

**(Pradeep Kumar)**  
**Member (A)**

**(S.N. Terdal)**  
**Member (J)**

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